

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON
RESERVATION FOR MINORITIES .

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SHRI SHREEGOPAL VYAS

Will the Minister of RURAL DEVELOPMENT MINORITY AFFAIRS be pleased to state :-

- (a) the advice given by the Ministry on efforts being made for `unconstitutional` reservation in the name of minority communities;
- (b) whether the existing facilities being given to the minority communities by Government are not enough despite the fact that there is no provision of reservation for them; and
- (c) the steps being taken by Government in educating the minorities in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF MINORITY AFFAIRS

(SALMAN KHURSHID)

(a) to (c): A statement is laid on the table of the House.

Statement referred to in reply to parts (a), (b) and (c) of the Rajya Sabha Starred Question No.2 by Shri Shreeppal Was to be answered on 26-07-2010.

(a) No such advice has been given.

(b) Existing conditions of minority communities were evaluated by the National Commission for Religious and Linguistic Minorities headed by Justice (Retd.) Ranganath Misra, whose report was laid in both the Houses of Parliament on 18.12.2009 and is currently under examination.

(c) Does not arise.